CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT DATED 29TH AUGUST, 2013 AND THE LETTER OF OFFER DATED 12TH OCTOBER, 2013 TO THE PUBLIC SHAREHOLDERS OF

HEXAWARE TECHNOLOGIES LIMITED

(THE "TARGET COMPANY")

This corrigendum (this "**Corrigendum**") is being issued by ICICI Securities Limited (the "**Manager**"), for and on behalf of HT Global IT Solutions Holdings Limited (the "**Acquirer**") along with Parel Investment Holdings Limited ("**PAC1**") and The Baring Asia Private Equity Fund V, L.P. ("**PAC2**", PAC1 and PAC2 collectively referred to as the "**PACs**"), pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (as amended) (the "**SEBI (SAST) Regulations**") to amend and supplement: (a) the detailed public statement dated 29th August, 2013 to the public shareholders of the Target Company (the "**DPS**"); and (b) the letter of offer dated 12th October, 2013 issued by the Acquirer and the PACs (the "**Letter of Offer**"). This Corrigendum is in continuation of and should be read in conjunction with the public announcement issued on 23rd August, 2013, the DPS, the Letter of Offer and the corrigendum to the DPS and the Letter of Offer published on 16th October, 2013, unless otherwise specified. Capitalised terms used but not defined in this corrigendum shall have the same meaning assigned to them in the DPS.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A. CHANGES TO THE DPS AND THE LETTER OF OFFER:

1. The Acquirer had made an application to the RBI dated 23rd September, 2013, seeking approval to purchase the Shares tendered by the NRI and OCB Public Shareholders in the Offer. The RBI, in terms of a letter dated 23rd October, 2013, has granted its approval to the Acquirer to purchase the Shares tendered in the Offer by those NRI Public Shareholders who held such Shares as of 5th September, 2013. Accordingly, the NRI Public Shareholders who held Shares as of 5th September, 2013 may tender such Shares in the Offer without obtaining the approval of the RBI. Further, acquisition of Shares tendered by the NRI Public Shareholders who have acquired and continue to hold Shares after 5th September, 2013 (including the NRI Public Shareholders holding shares as of 5th September, 2013 who have acquired additional shares), would be acquired subject to the approval of the RBI. The RBI has also clarified that OCB Public Shareholders would separately need to obtain the approval of the RBI for tendering the Shares in the Offer.
2. Accordingly: (a) paragraphVI(B) of the DPS; and (b) note 4 (on page 1), paragraphs A(2) (on page 2), 6.12.2 and 6.12.3 (on page 42), 7.9.2 (on page 46) and 5 (on page 66) of the Letter of Offer shall be read in conjunction with the aforesaid.

B. SCHEDULE OF ACTIVITIES

The schedule of activities of the Offer will continue as set out below:

ACTIVITY	SCHEDULE (DAY AND DATE)
Issuance of the PA	Friday, 23th August, 2013
Publication of the DPS in the newspapers	Friday, 30th August, 2013
Filing of the draft Letter of Offer with SEBI	Friday, 6th September, 2013
Last date for the public announcement of a competing offer being made	Monday, 23th September, 2013
Identified Date*	Thursday, 10th October, 2013
Date by when the Letter of Offer was dispatched to the Public Shareholders	Friday, 18th October, 2013
Date of commencement of tendering period (Offer Opening Date)	**Friday, 25th October, 2013**
Date of expiry of tendering period (Offer Closing Date)	**Friday, 8th November, 2013**
Date by which all requirements including payment of consideration would be completed	Friday, 22nd November, 2013

**** Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom this Letter of Offer shall be mailed. It is clarified that all the Public Shareholders (registered or unregistered) who own the Shares are eligible to participate in the Offer at any time before expiry of the Tendering Period.***

All other terms and conditions of the Offer remain unchanged.

The Acquirer and the PACs accept full responsibility for the information contained in this Advertisement and also accept responsibility for the obligations of the Acquirer and the PACs laid down under the SEBI (SAST) Regulations.

A copy of this Corrigendum is expected to be available on SEBI's website (www.sebi.gov.in).

For further details, please refer to the Letter of Offer.

Issued by the Manager for and on behalf of the Acquirer and the PACs.

ICICI Securities

ICICI Securities Limited

SEBI Registration Number: INM000011179
Address: ICICI Centre, H.T. Parekh Marg, Churchgate, Mumbai - 400 020, India; ICICI Bank Tower, 3rd Floor, NBCC Place, Pragati Vihar, Bhisam Pitamah Marg, New Delhi - 110003, India
Contact Person: Mr. Gaurav Goyal/Mr. Amit Joshi
Tel: +91 22 2288 2460
Fax: +91 22 2282 6580
E-mail: hexaware.openoffer@icicisecurities.com
Website: www.icicisecurities.com

Place : Mumbai
Date : 5th November, 2013

PRESSMAN

Size: 12 (w) X 22 (h)